

sons are not in a position to do so (e.g. minor sons). This is subject to the same terms and conditions as applicable to other eligible wards of the retiring Govt. employees. Orders to this effect have been issued on 17.12.91.

Re-Appointment of Retired Officers

6639. SHRI MADAN LAL KHURANA:
SHRI MOHAN RAWALE:

Will the PRIME MINISTER be pleased to state:

(a) the number of officers given extension of service or re-employed during the last two years with reasons therefor;

(b) the number of retired officers appointed on contract basis in Government undertakings, semi-Government corporations and autonomous bodies during the last three years;

(c) the reasons for appointing the retired persons on contract basis; and

(d) the details of the corrective steps taken?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The information is not centrally available.

(b) to (d). Contract appointments are short term engagements made in public interest from making use of expertise of the appointees or to meet with specific short term contingencies. Based on their expertise, suitable persons including retired persons can be considered for contract appointments. The policy is being continued to ensure that widest choice is available for

such public appointments. The number of retired persons appointed on contract basis during the last three years is not centrally available.

Allotment of Houses to Central Government Employees

6640. SHRI MADAN LAL KHURANA:
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether there is any proposal under consideration of the Government to take private houses on rent for allotment to the Central Government employees;

(b) if so, the details thereof;

(c) whether the Government propose to construct more houses for these employees in Delhi and other cities during the Eighth Five Year Plan;

(d) if so, the details thereof, year-wise, type-wise and city-wise; and

(e) the percentage of the employees who are still waiting for the allotment of Government accommodation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). There is no such proposal under consideration of the Government at present.

(c) and (d). Keeping in view the resources constraints 9850 flats are proposed to be constructed during the Eighth Five Year Plan. However, actual number of flats, to be constructed would depend upon allocation of funds for the purpose.

(e) Such satisfactions are not being maintained.